## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No.1168 & 16 Ors./(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017

NAME OF THE PARTIES: M/s. Sejal Glass Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No	. NAME	DESIGN		SIGNATURE	
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## -2<u>ORDER</u> Application No. 116 & 16 Others/73(4)/2017.

- As many as 17 applications listed out of which Learned Representative Ms. Komal Khushalani has represented 11 applicants.
- 2. Two of the Depositors viz. Mr. Paresh Bhatilia, (Application No.168) and Mrs. Rupali P. Bhatilia (Application No.172) are present in person.
- 3. From the side of the Company, Learned Representative is present and undertakes to come with a definite proposal about the repayments on the next date of hearing. After some discussion, a last chance is given to the Company to take remedial steps so that the amounts can be paid at the earliest date.
- 4. It is also directed to the Company to pay cost of travel to the persons present here Rs.10,000 each before the next date of hearing.
- 5. The name appearing at Sl. No.5 in Application No.173 of 2017 viz. Sonam Udaya Dalal is not a depositor of the Company. Hence the name is to be deleted and to be placed at the proper place.
- Adjourned to 24<sup>th</sup> August, 2017 at 2.30 P.M.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Sd/-

M.K. SHRAWAT Member (Judicial)

Dated: 04.08.2017